

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH**

RA 28/2006  
(OA 504/96)

Coram : Hon'ble Mr.B.V. Rao, Member(J)  
Hon'ble Dr.A.R. Basu, Member(A)

Chote Lal Shaw and another

-Vs-

Union of India and Ors

For the applicant : Mr.S.K. Dutta, Counsel

For the respondents : Mr. P.K. Arora, Counsel (present at the time of hearing of the OA)

Date of Order : 08.11.06

Disposed of by circulation ORDER

Mr. B.V. Rao, JM

The applicants have filed this RA praying to review and reverse the Order and Judgement dated 11-7-2006 passed in OA 504/96 and pass such other order.

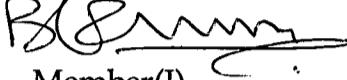
The applicants have raised the ground which they have already taken up in their OA.

2. We have gone through the grounds and contentions raised by the applicants in this RA and we find that the applicants have attempted for rehearing of the case through this RA. The scope of review is very limited and it has been held by the Hon'ble Apex Court that the Court or Tribunal should exercise its power to review sparingly. Unless and until a case is made out under Order 47 Rule 1 of Code of Civil Procedure no review will lie. In other words, unless there is apparent error on the face of the records or unless new material which could not be produced earlier inspite of exercise of due diligence, is

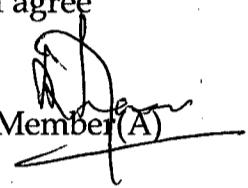
produced, no review lies. Review is not a rehearing and is not permissible in the grab of review application.

3. After considering the matter from all angles we are of opinion that no case has been made out for review of our order dated 13-7-06. Accordingly we do not find any justification to hear this RA.

4. In view of above, RA is rejected by way of circulation.

  
Member(J)

I agree

  
Member(A)